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Order dated. 20.04.07

It is the case of the Applicant, that he is working as Asstt. Signal Telecom Engineer in East Coast Railway, Sambalpur Division and he was the employee of South Eastern Rly. After bifurcation of S.E. Railway and creation of new Railway Zones, he was called upon to exercise his option. Accordingly, the Applicant had exercised his option for East Coast Railway on 04.04.2005 under Annexure-A/4. Till now he is not received order.

In the meantime most of the similarly situated employees and his Juniors have been released and absorbed in respective Railway Zones. But the Applicant's case has remained unattended to despite filing of representation dated 04.04.2005 under Annexure-A/4. The Ld. Counsel for the Applicant produces the order of this Bench in O.A. No.777/06 in which the Respondents were directed to take a view and prays for passing of similar order, and the Ld. Standing Counsel for the Railways has no objection to it.

The Applicant has represented before the Secretary, Railway Board, Rail Bhawan, New Delhi, Respondent No.3 on dated 27.02.07, hence, without expressing any opinion on the merit of the case, Respondent No. 3 is directed to take a view as per rules on the representation pending. *With the above directions, This OA is disposed of.*

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Send copies of this order along with copies of this O.A. to the Respondents No.3 and 5 by speed post, cost of which Ld. Counsel for the Applicant undertakes to bear by 23.04.07 and free copies of this order be given to the Ld. Counsels for both sides.

BB/12
MEMBER (ADMN.)